

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 117
IA No. 89/2023, 90/2023,
1420/23, 337/2020,
435/2020, 443/2020,
1811/2023, 1812/2023,
1813/2023, 1814/2023,
2090/2023, 2478/2023,
704/2024
In
CP (IB) No. 15/Chd/Chd/2017
(Admitted)

IN THE MATTER OF:
Punjab National Bank

...Petitioner-Financial Creditor

Versus

James Hotel Ltd.

... Respondent-Corporate Debtor

Under Section: 7, 60(5), 43(1) r/w 44(1), 45(1), 66(1), IBC 2016,
53 of IBBI

Rule: 11 of NCLT, 2016

Order delivered on 19.03.2024

As the Hon'ble Member (Judicial) is on leave, therefore, the matter is
adjourned to 03.04.2024.

Sd/-
Court Officer